

श्री जगदीश प्रसाद माथुर :

श्री जगदम्बी प्रसाद यादव :

क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) जिन भूतपूर्व नरेशों के प्रिवी पर्स और पेंशन समाप्त करने का विचार है, क्या उनकी सूची में मुगल बादशाहों, अवध के नवाब और टीपू सुल्तान के वंशज भी शामिल किये गये हैं; और

(ख) यदि हाँ, तो ऐसे व्यक्तियों के नाम क्या हैं और यदि ऐसे व्यक्तियों को सूची में शामिल नहीं किया गया, तो इसके क्या कारण हैं ?

ABOLITION OF PENSIONS & PRIVY PURSES OF DECENDANTS OF MUGHAL EMPERORS AND NAWAB OF OUDH

65. SHRI LA.. K. ADVANI:
DR. BHAI MAHAVIR:
SHRI N. K. SHEJWALKAR :
SHRI SUNDAR SINGH
BHANDARI j
SHRI PEEM MANOHAR:
SHRI SRI KANT MISHRA :
SHRI NIRANJAN VARMA :
SHRI JAGDISH PRASAD
MATHUR:
SHRI J. . YADAV:

Will the PRIME MINISTER be pleased to state :

(a) whether the descendants of the Moghal Emperors, the Nawab of Oudh and Tipu Sultan have been included in the list of ex-rulers whose privy-purses and pensions are proposed to be abolished; and

(b) if so, what are the names of such persons; and if such persons are not included in the list what are the reasons therefor?;

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त):(क) जी नहीं, श्रीमन् ।

(ख) संविधान के अनुच्छेद 366(22) के आशय में वे "नरेश" नहीं हैं ।

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) No, Sir.

(b) They are not "Rulers" within the meaning of article 366 (22) of the Constitution.]

OPINION POLL IN DISPUTED AREAS OF MAHARASHTRA AND MYSORE

66. SHRI A. D. MANI :
SHRI MAHAVIR TYAGI:
CHAUDHARY A. MOHAM-
MAD :
SHRI ARJUN ARORA :
SHRI KRISHAN KANT:
SHRI S. D. MISRA:
SHRI B. K. KAUL:
SHRI NAWAL KISHORE :
SHRI BALACHANDRA
MENON :
SHRI M. V. BHADRAM :
SHRI M. M. DHARIA :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have taken any- decision about holdiflg of an opinion poll in those areas which are under dispute between Maharashtra and Mysore;

(b) if so, what are the details of the proposal;'

(c) the reactions of the concerned Chief Ministers to this proposal;

(d) whether the Central Government have evolved any other new formula to settle the dispute; if so, what are the details thereof; and

(e) the time by when a final decision will be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT):

(a) Government have no such proposal under consideration.

(b) and (c) Do not arise.

(d) and (e) Efforts to . solve this dispute as early as possible are continuing, but in view of the complexity of the matter the time when the dispute is likely to be settled cannot be indicated.